

## Checklist of possible Objections

### District and Sessions Judge

<b>Objection Code</b>	<b>Objection Type</b>
1.	Complete names, parentage, and addresses of the parties not mentioned.
2.	Not properly stamped.
3.	List of documents not produced/incomplete.
4.	Not properly valued.
5.	Vakalatnama not filed.
6.	No proper paging.
7.	E-mail, mobile, landline Number not given.
8.	No separate index attached.
9.	Court fee not affixed to Documents/judgment/order etc.
10.	Pleadings not duly signed.
11.	Parties name not mentioned as per copy of Judgment/order of the lower court.
12.	Not accompanied by judgment/order.
13.	Not accompanied by Decree.
14.	Minor or unsound mind person not properly sued
15.	Parties not arrayed properly.
16.	A number of copies of appeal/plaint/application are not same as the number.
17.	Age of parties not mentioned.

## Checklist of possible Objections

### Civil Judge

<b>Objection Code</b>	<b>Objection Type</b>
1.	Complete names, parentage, and addresses of the parties not mentioned.
2.	Not properly stamped.
3.	List of documents not produced/incomplete.
4.	Not properly valued.
5.	Vakalatnama not filed.
6.	No proper paging.
7.	E-mail, mobile, landline Number not given.
8.	No separate index attached.
9.	Court fee not affixed to Documents/judgment/order etc.
10.	Pleadings not duly signed.
11.	Minor or unsound mind person not properly sued.
12.	Parties not arrayed properly.
13.	Original documents not filed, when necessary.
14.	List of reliance not filed.
15.	Proper process fee not filed.
16.	Address form not filed.
17.	A number of copies of plaint/application not filed as the number of defendants.
18.	Age of parties not mentioned.